

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.2(ND)/2008**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

**NAME OF THE COMPANY: M/S Sudershan Doors Pvt Ltd & Ors**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	ADESH TANDON	PCS	R-1, 5 G	Aadesh Tandon
<u>2.</u>				

**Order dated 14.02.2017**

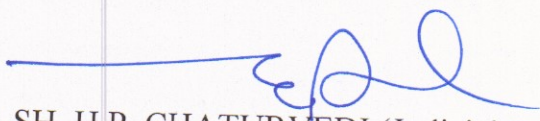
**CP No.2(ND)/2008 M/s Sudershan Doors Pvt Ltd & Ors**

None appears for the petitioner side. Shri Aadesh Tandon represents the respondents company. The matter has earlier been listed for appearance of both the parties before this Bench, in pursuance of direction issued by the Registry of Principal Bench NCLT directing such that both the parties to make appearance before this Tribunal on 31.01.2017 and thus the case file is made over.

It is a matter of record despite such direction there is no appearance on behalf of the petitioner before this Bench. Although an opportunity was granted for making appearance till date. Yet, today neither petitioner nor their counsel is present. Notwithstanding the above before passing a consequential order on such non-appearance a final opportunity is granted to the petitioner.

The respondent counsel is further instructed to issue a fresh notice on behalf of this Tribunal to the petitioner counsel or to the petitioner in person intimating that if no appearance is made by the next hearing the court may constrain to pass a consequential order. The matter be listed on 6<sup>th</sup> March, 2017.

List on 06.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)